

Form 10B & Form 10BB

For Filing of Audit Report u/s 12A and 10(23C) of Income Tax Act,1961 by fund or trust or institution or any university or other educational institution or any hospital or other medical institution for A.Y 2024-25.





Our Expectations



Request all to please remain on **Mute** during the session.



In case you have any query during the presentation, type your query in Chat Box with your email id.



Agenda

- Purpose of Webinar and applicability of Form 10B and Form 10BB
- 2 Common Inconsistencies noted in data entered in Form 10B/Form 10BB and ITR 7

Taxpayers Grievances and Resolutions

4 Questions & Answers



Purpose of the Webinar

The objective of the Webinar is to discuss and understand:

- The process of filing Form 10B and Form 10BB in online mode or through offline utility for AY 2024-25.
- The best practices for filing the forms
- Address grievances and provide resolutions for smooth filing of Form 10B and Form 10BB



Income of Charitable Trusts, Funds, Institutions or Universities

- Income of any fund or institution or trust or any university or other educational institution or any hospital or other medical institution referred to in sub-clause (iv) or subclause (v) or sub-clause (vi) or sub-clause (via) of clause (23C) of section 10 of the Income-tax Act, 1961 or
- any trust or institution registered under section 12AA or section 12AB of the Act (hereinafter referred to as trust or institution under the second regime)
- Is exempt subject to fulfilment of certain conditions specified under various sections of the Act



Audit of Accounts of Charitable Trusts, Funds, Institutions or Universities

- One of the conditions required to be fulfilled by the trust or institution in order to be eligible to claim exemption, is laid down in clause (b) of the tenth proviso of section 10(23C) of the Act.
- This states that where total income of the trust or institution, as computed under the Act without giving effect to the provisions of exemption, exceeds the maximum amount which is not chargeable to income-tax in any previous year, the trust or institution is required to get its accounts audited and furnish the audit report in the prescribed form before the specified date.
- A similar condition is in place for trust or institution in subclause (ii) of clause (b) of sub-section (1) of section 12A of the Act.

Audit Forms and their Applicability

Vide Notification No. 7/2023 (dated 21st February 2023) the Central Board of Direct Taxes (CBDT) has notified new audit reports in Form 10B and Form 10BB to be furnished by a fund or trust or institution or any university or other educational institution or any hospital or other medical institution under section 12A(1) and under tenth proviso to section 10(23C):

- Form No. 10B where—
 - The total income of auditee, without giving effect to the provisions of mentioned clause/section, as applicable-
 - sub-clauses (iv), (v), (vi) and (via) of clause 23C of section 10 or Sections 11 and 12 of the Act, exceeds rupees five crores during the previous year, or
 - Auditee has received any foreign contribution during the previous year ,or
 - Auditee has applied any part of its income outside India during the previous year.
- Form No. 10BB in other cases



Major Change after 01.04.2023

Up to A.Y. 2022-23, Audit report in Form 10B or Form 10BB was based on the section under which exemption was claimed. Form 10B was required to be furnished under clause (b) of section 12A while Form 10BB was required to be furnished under clause 23C of Section 10 of Income Tax Act, 1961.

This was completely changed w.e.f A.Y. 2023-24.

From A.Y. 2023-24 onwards, Audit report in Form 10B or Form 10BB is condition based and is required to be furnished both under section 10(23C) and under Section 12A of Income Tax Act,1961 as per Rule 16CC and Rule 17B (as amended) of the IT Rules, 1962.



Pre-requisites for filing the Forms

- Taxpayer is registered at e-filing portal.
- Taxpayer has valid Username (PAN) and Password.
- Taxpayer should have a valid DSC, if applicable or EVC. DSC should be registered at e-filing portal & not expired.
- Taxpayer should assign the Form to CA along with necessary documents
- CA is registered at e-filing portal and having valid DSC.



Process Flow

Step-1: by Taxpayer

Assign Form for the relevant AY/FY+ PAN+ Membership No. combination through File Income Tax Forms/ My CA Functionality by selecting Filing Type and Attachments (wherever applicable) under Taxpayer Login.

Step-4: by CA

Prepare and Upload Form, upload attachments (wherever applicable) and submit using DSC under ARCA Login.

Step-5: by Taxpayer

Navigate to Worklist "For Your Action" and click on Accept and complete the process by using prescribed modes of e-verification under Taxpayer Login.

Step-3: by CA

Navigate to Worklist For Your Action in Pending for Upload List and click on Upload Form under ARCA Login.

Step-6: by CA/Taxpayer

The submitted Form can be downloaded from View Filed Forms Functionality for both CA and Taxpayer Login

Step-2: by CA

Navigate to Worklist, go to Forms Request List and Accept the Request under ARCA Login.



Frequently Asked Questions on Form 10B and Form10BB (in connection with ITR 7)



Is it mandatory to file return within the due date u/s 139(1) to claim exemption? What is the due date of filing the ITR?

- Yes, it is mandatory to file return in Form ITR 7 within the due date u/s 139(1)/ 139(4) to claim exemption. The due date of filing ITR 7 is 31st October, 2024 and due date for filing Audit Report in Form 10B/ Form 10BB is 30th September, 2024 for A.Y 2024-25.
- If audit is required u/s 92E then return due date is 30th November, 2024 and due date for filing Audit Report in Form 10B/ Form 10BB is 31st October, 2024 for AY 2024-25.

What are the consequences of filing wrong Form 10B or Form 10BB?

• Please note that filing of Form10B where Form 10BB is applicable and vice-versa, will amount to non-furnishing of audit report in the prescribed form which would result in denial of exemption as it is one of the conditions which is required to be satisfied for claim of exemption.

Amount relating to Income and expenditure entered in the return of income should match with corresponding fields of Audit report i.e. Form 10B or Form 10BB.

Fields of ITR should be tallied with corresponding amount mentioned in Audit Report i.e. Form 10B or Form 10BB, as the case may be. For item wise details of fields, kindly refer to Annexure 1 (Page 45 to 51)

CBDT_e-Filing_ITR 7_Validation Rules_V 1.0 (incometax.gov.in)



Inconsistencies noticed in data entered in Form 10B/ Form 10BB and ITR-7

Inconsistency in "Income accumulated or set apart for application to charitable or religious purposes or stated objects of trust or institution to the extent it does not exceed 15 % of the income" at Sl. No. 6(v) of Schedule Part B-TI (Part B1) of ITR 7 and Sl. No. 23(xix) of Form 10BB

During a financial year, assessee is expected to apply whole of the sums received by it towards charitable objects.

However, they are permitted to accumulate sums towards charitable objects provided that the sums so accumulated do not exceed 15% of the income from property held for charitable objects.

Schedule: Part B (TI) STATEMENT OF INCOME FOR THE PERIOD ENDED ON 31ST MARCH 2024

A	Application of income for charitable or religious purposes or for the stated objects of the trust/institution	6	
	Amount applied during the previous year [Excluding application from borrowed fund, deemed application, previous year accumulation upto 15% etc, i.e not from the income of prev year] [Sl. No. G of Schedule A]	i	
ľ	ii Repayment of loan during the previous year - [Sr.no. 4 of table A2 of Schedule J]	ii	
	Amount applied during the previous year-invested or deposited back into specified mode of Corpus fund (disallowed earlier on application of fund for object of trust/institution) invested or deposited back, into one or more of the forms or modes specified in Section 11(5) maintained specifically for such corpus, from the income of that year and to the extent of such investment or deposit [Sr.no. 4 of table A1 of Schedule J]	e iii	
	iv Amount deemed to have been applied during the previous year as per clause (2) of Explanation to section 11(1).[Col 2 of Schedule D for FY 2023-24]	iv	
ľ	A If (iv)above applicable, whether option Form No. 9A has been furnished to the Assessing Officer	A	
	B If yes, date of furnishing Form No. 9A (DD/MM/YYYY)		
	Amount accumulated or set apart for application to charitable or religious purposes or for the stated objects of the trust/institution to the extent it does not exceed 15 per cent of income derived from property held in trust/ institution under section 11(1)(a)/11(1)(b) or in terms of third proviso to section 10(23C) {restricted to maximum of 15% of [(1+3 above)-(A1 of Schedule A)]}	V	
	Amount in addition to amount referred to in (v) above, accumulated or set apart for specified purposes if all the conditions in section 11(2) and 11(5) or third proviso to section 10(23C) are fulfilled (Col 2 of Schedule I for FY 2023 -24)	vi	
	A If (vi) above applicable, whether option Form No. 10 has been furnished to the Assessing Officer	A	
	B If yes, date of furnishing Form No. 10 (DD/MM/YYYY)	В	
1	vii Total [6i + 6ii+6iii +6iv+6v+6vi]	6vii	



Inconsistency in "Income accumulated or set apart for application to charitable or religious purposes or stated objects of trust or institution to the extent it does not exceed 15 % of the income" at Sl. No. 6(v) of Schedule Part B-TI (Part B1) of ITR 7 and Sl. No. 23(xix) of Form 10BB

Application of Income 23. Application of income (excluding application not eligible and reported under serial nur	mber 27)
Amount to be disallowed from application	
(xvii) Amount deemed to have been applied during the previous year under clause (2) of Explanation 1 to subsection (1) of section 11 *	₹
(xviii)Income accumulated under the provisions of Explanation 3 to the third proviso to clause (23C) of section 10 or sub-section (2) of section 11 *	₹
(xix) Income accumulated or set apart for application to charitable or religious purposes or stated objects of trust or institution to the extent it does not exceed 15% of the income *	₹

Inconsistency in "Income accumulated under the provisions of Explanation 3 to the third proviso to section 10(23C) or section 11(2)" at Sl. No. 6(vi) of Schedule Part B-TI (Part B1) and Sl. No. 23(xviii) of Form 10BB.

Where 85% of the income not applied [section 11(2)]

Where 85% of the income is not applied for charitable purposes, the assessee is required to accumulate or set apart such income for future application. The incomes so accumulated will not be included in the total income of the assessee subject to furnishing of Form No. 10 electronically on the e-filing portal on or before the due date for filing the return of income and fulfillment of applicable conditions.



Schedule: Part B (TI) STATEMENT OF INCOME FOR THE PERIOD ENDED ON 31ST MARCH 2024 6 Application of income for charitable or religious purposes or for the stated objects of the trust/institution i Amount applied during the previous year [Excluding application from borrowed fund, deemed application, previous year accumulation upto 15% etc, i.e not from the income of prev year] [Sl. No. G of Schedule A] ii Repayment of loan during the previous year - [Sr.no. 4 of table A2 of Schedule J] iii Amount applied during the previous year-invested or deposited back into specified mode of Corpus fund (disallowed earlier on application of fund for object of trust/institution) invested or deposited back, into one | iii or more of the forms or modes specified in Section 11(5) maintained specifically for such corpus, from the income of that year and to the extent of such investment or deposit [Sr.no. 4 of table A1 of Schedule J] iv Amount deemed to have been applied during the previous year as per clause (2) of Explanation to section 11(1), [Col 2 of Schedule D for FY 2023-24] A If (iv)above applicable, whether option Form No. 9A has been furnished to the Assessing Officer B If yes, date of furnishing Form No. 9A (DD/MM/YYYY) Amount accumulated or set apart for application to charitable or religious purposes or for the stated objects of the trust/institution to the extent it does not exceed 15 per cent of income derived from property held in trust/institution under section 11(1)(a)/11(1)(b) or in terms of third proviso to section 10(23C) {restricted to maximum of 15% of [(1+3 above)-(A1 of Schedule A)]} vi Amount in addition to amount referred to in (v) above, accumulated or set apart for specified purposes if all the conditions in section 11(2) and 11(5) or third proviso to section 10(23C) are fulfilled (Col 2 of Schedule I for FY 2023 -24) A If (vi) above applicable, whether option Form No. 10 has been furnished to the Assessing Officer B If yes, date of furnishing Form No. 10 (DD/MM/YYYY) vii Total [6i + 6ii+6iii +6iv+6v+ 6vi] 6vii

Inconsistency in "Income accumulated under the provisions of Explanation 3 to the third proviso to section 10(23C) or section 11(2)" at Sl. No. 6(vi) of Schedule Part B-TI (Part B1) and Sl. No. 23(xviii) of Form 10BB.

Application of Income 23. Application of income (excluding application not eligible and reported under serial number 27) Amount to be disallowed from application (xv) Any other disallowance * (xvi) Total allowable application [{23(iv)+23(v)+23(vi) - {23(vii) to 23(xv)}}] (xvii) Amount deemed to have been applied during the previous year under clause (2) of Explanation 1 to subsection (1) of section 11 * (xviii)Income accumulated under the provisions of Explanation 3 to the third proviso to clause (23C) of section 10 or sub-section (2) of section 11 * (xix) Income accumulated or set apart for application to charitable or religious purposes or stated objects of ₹ trust or institution to the extent it does not exceed 15% of the income *

Inconsistency in "Income deemed to be applied in any preceding year under clause 2 of Explanation 1 of section 11(1) (applicable only when exemption is claimed u/s 11 and 12)" at Column "Total" of Sl. No. C(3) of Schedule A and Sl. No. 27(B) of Form 10BB

Schedule A Table C includes revenue and capital sources of funds to meet application to stated objects of the trust/institution during the previous year from all sources referred to in C1 to C7



Schedule A:

Amount applied to stated objects of the trust/institution during the previous year from all sources referred to in C1 to C7 of this table [to be filled by assessee claiming exemption u/s 11 and 12 or u/s 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(via)].

Revenue Capital Total

C	Source of fund to meet revenue and capital application in Row A (to the extent amount at Sl. No. C2 to C7 is included in Sl. No. A12)	0	0	0
1	Income derived from the property/income earned during previous year (Excluding corpus)			0
2	Income accumulated as under section 11(2) or third proviso to section 10(23C) in earlier years			0
3	Income deemed to be applied in any preceding year under clause 2 of explanation 1 of section 11(1) (applicable only when exemption is claimed u/s 11 and 12)			0
4	Income of earlier years upto 15% accumulated or set apart			0
5	Corpus			0
6	Borrowed Fund			0
7	Any other (Please specify)	0	0	0
	Revenue Capital			

Inconsistency in "Income deemed to be applied in any preceding year under clause 2 of Explanation 1 of section 11(1) (applicable only when exemption is claimed u/s 11 and 12)" at Column "Total" of Sl. No. C(3) of Schedule A and Sl. No. 27(B) of Form 10BB.

Application of Income out of different sources

27.	Application of income out of the following sources during the previous year *		
	(A) Income accumulated under the third proviso to clause (23C) of section 10 or under sub-section (2) of section 11 during any earlier previous year *	₹	
	(B) Income deemed to be applied in any preceding year under clause (2) of Explanation 1 to sub-section (1) of section 11 during any earlier previous year *	₹	
	(C) Income of earlier previous years up to 15% accumulated or set apart *	₹	
	(D) Corpus *	₹	
	(E) Borrowed fund *	₹	
	(F) Any other	₹	

Inconsistency in "Borrowed Fund" at Column "Total" of Sl. No. C(6) of Schedule A and Sl. No. 27(E) of Form 10BB

Schedule A Table C includes revenue and capital sources of funds to meet application to stated objects of the trust/institution during the previous year from all sources referred to in C1 to C7



Amount applied to stated objects of the trust/institution during the previous year from all sources referred to in C1 to C7 of this table [to be filled by assessee claiming exemption u/s 11 and 12 or u/s 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(vi).

Payanua Canital Tatal

		Kevenue	Capital	<u>iotal</u>
С	Source of fund to meet revenue and capital application in Row A (to the extent amount at Sl. No. C2 to C7 is included in Sl. No. A12)	0	0	0
1	Income derived from the property/income earned during previous year (Excluding corpus)			0
2	Income accumulated as under section 11(2) or third proviso to section 10(23C) in earlier years			0
3	Income deemed to be applied in any preceding year under clause 2 of explanation 1 of section 11(1) (applicable only when exemption is claimed u/s 11 and 12)			0
4	Income of earlier years upto 15% accumulated or set apart			0
5	Corpus			0
6	Borrowed Fund			0
7	Any other (Please specify)	0	0	0
	Sl. No. Revenue Capital			



Inconsistency in "Borrowed Fund" at Column "Total" of Sl. No. C(6) of Schedule A and Sl. No. 27(E) of Form 10BB.

Application of Income out of different sources

27.	Application of income out of the following sources during the previous year *	
	(A) Income accumulated under the third proviso to clause (23C) of section 10 or under sub-section (2) of section 11 during any earlier previous year *	₹
	(B) Income deemed to be applied in any preceding year under clause (2) of Explanation 1 to sub-section (1) of section 11 during any earlier previous year *	₹
	(C) Income of earlier previous years up to 15% accumulated or set apart *	₹
	(D) Corpus *	₹
	(E) Borrowed fund *	₹
	(F) Any other	₹

Inconsistency in "Amount accumulated or set apart for application to charitable or religious purposes or for the stated objects of the trust/institution to the extent it does not exceed 15 per cent of income derived from property held in trust/ institution under section 11(1)(a)/11(1)(b) or in terms of third proviso to section 10(23C)" at Sl. No. 6(v) of Schedule Part B-TI (Part B1) and Sl. No. 31(xxi) of Form 10B.

Part B- TI is the Statement of income for the period ended on 31st march, 2024 and Sl.No. 6(v) is amount accumulated or set apart for application for charitable or religious purposes

Schedule: Part B (TI) STATEMENT OF INCOME FOR THE PERIOD ENDED ON 31ST MARCH 2024

6	App	lication of income for charitable or religious purposes or for the stated objects of the trust/institution	6	
	i	Amount applied during the previous year [Excluding application from borrowed fund, deemed application, previous year accumulation upto 15% etc, i.e not from the income of prev year]	i	
		[Sl. No. G of Schedule A]		0
	ii	Repayment of loan during the previous year - [Sr.no. 4 of table A2 of Schedule J]	ii	0
		Amount applied during the previous year- invested or deposited back into specified mode of Corpus fund (disallowed earlier on application of fund for object of trust/institution) invested or deposited back, into one	iii	
		or more of the forms or modes specified in Section 11(5) maintained specifically for such corpus, from the income of that year and to the extent of such investment or deposit [Sr.no. 4 of table A1 of Schedule J]		0
	iv	Amount deemed to have been applied during the previous year as per clause (2) of Explanation to section 11(1).[Col 2 of Schedule D for FY 2023-24]	iv	0
		A If (iv)above applicable, whether option Form No. 9A has been furnished to the Assessing Officer	A	
		B If yes, date of furnishing Form No. 9A (DD/MM/YYYY)		
	v		v	
		Amount accumulated or set apart for application to charitable or religious purposes or for the stated objects of the trust/institution to the extent it does not exceed 15 per cent of income derived from property held in		
		trust/ institution under section 11(1)(a)/11(1)(b) or in terms of third proviso to section 10(23C) {restricted to maximum of 15% of [(1+3 above)-(A1 of Schedule A)]}		
	vi	Amount in addition to amount referred to in (v) above, accumulated or set apart for specified purposes if all the conditions in section 11(2) and 11(5) or third proviso to section 10(23C) are fulfilled (Col 2 of Schedule	vi	
		I for FY 2023-24)	''	0
		A If (vi) above applicable, whether option Form No. 10 has been furnished to the Assessing Officer	Α	
		B If yes, date of furnishing Form No. 10 (DD/MM/YYYY)	В	
ı				

Inconsistency in "Amount accumulated or set apart for application to charitable or religious purposes or for the stated objects of the trust/institution to the extent it does not exceed 15 per cent of income derived from property held in trust/ institution under section 11(1)(a)/11(1)(b) or in terms of third proviso to section 10(23C)" at Sl. No. 6(v) of Schedule Part B-TI (Part B1) and Sl. No. 31(xxi) of Form 10B

	31.	(xix)	Amount deemed to have been applied during the previous year under clause (2) of Explanation 1 to subsection (1) of section 11	Amount in Rs. < fill Schedule DI>
		(xx)	Income accumulated as per the provisions of Explanation 3 to the third proviso to clause (23C) of section 10 or sub-section (2) of section 11	Amount in Rs. < fill Schedule AC>
		(xxi)	Income accumulated or set apart for application to charitable or religious purposes or stated objects of trust or institution to the extent it does not exceed 15 % of the income	Amount in Rs.

Inconsistency in "Donation to any person other than trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(vi)/(vi)" at Column "Total" of Sl. No. B(4) of Schedule A and Sl. No. 23(xi) of Form 10BB

Table B of Schedule A contains amount not allowed as application other than that applied to stated objects of the trust/institution during the previous year from sources in C2 to C7.

Donation to any person other than trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via) is not allowed as application.

Column Total contains total of capital and revenue.



Schedule A:

Amount applied to stated objects of the trust/institution during the previous year from all sources referred to in C1 to C7 of this table [to be filled by assessee claiming exemption u/s 11 and 12 or u/s 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(via)].

L			Revenue	Capita	al Tota
	п	Expenditure not allowed as application other than application out of source of fund at C2 to C7			
	В	(B1+B2+B3+B4+B5+B6+B7+B8)	0	0	0
		Note: Amount entered in Sl. No. B should be out of Sl. No. A			
	1	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(vi)/(via) towards Corpus			0
	2	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(vi)/(via) other than towards corpus in case of donations out of accumulated income			0
	3	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(vi)/(via) not having same objects			0
>	4	Donation to any person other than trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(vi)/(via)			0
	5	Application outside India for which approval as per proviso to section 11(1)(c) is obtained			0

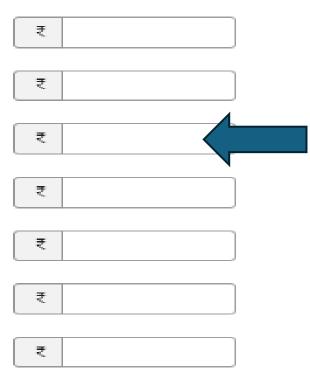
Inconsistency in "Donation to any person other than trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(vi)/(vi)/(via)" at Column "Total" of Sl. No. B(4) of Schedule A and Sl. No. 23(xi) of Form 10BB.

Application of Income

Amount to be disallowed from application

(ix)	Donation to any fund or institution or trust or any university or other educational institution or any hospital
	or other medical institution referred to in sub - clause (iv), (v), (vi) or (via) of clause (23C) of section 10 of
	the Act or any trust or institution referred to in section 11 or 12 of the Act towards Corpus *

- (x) Donation to Any fund or institution or trust or any university or other educational institution or any hospital or other medical institution referred to in sub - clause (iv), (v), (vi) or (via) of clause (23C) of section 10 of the Act or any trust or institution referred to in section 11 or 12 of the Act not having same objects *
- (xi) Donation to any person other than any fund or institution or trust or any university or other educational institution or any hospital or other medical institution referred to in sub - clause (iv), (v), (vi) or (via) of Clause (23C) of section 10 of the Act or any trust or institution referred to in section 11 or 12 of the Act *
- (xii) Application outside India for which approval under the proviso to clause (c) of sub-section (1) of section 11 has not been obtained *
- (xiii) Application outside India for which approval under the proviso to clause (c) of sub-section (1) of section 11 has been obtained *
- (xiv) Applied for any purpose beyond the objects of the trust or institution *
- (xv) Any other disallowance *



Inconsistency in "Income of earlier previous years up to 15% accumulated or set apart" at Column "Total" of Sl. No. C(4) of Schedule A and Sl. No. 37(C) of Form 10B

Schedule A Table C includes sources of funds to meet revenue and capital application to stated objects of the trust/institution during the previous year from all sources referred to in C1 to C7. Column Total is the total of Capital and Revenue sources.

Schedule A:

Amount applied to stated objects of the trust/institution during the previous year from all sources referred to in C1 to C7 of this table [to be filled by assessee claiming exemption u/s 11 and 12 or u/s 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(via)].

Revenue Capital Total

C	Source of fund to meet revenue and capital application in Row A (to the extent amount at Sl. No. C2 to C7 is included in Sl. No. A12)	0	0	0
1	Income derived from the property/income earned during previous year (Excluding corpus)			0
2	Income accumulated as under section 11(2) or third proviso to section 10(23C) in earlier years			0
3	Income deemed to be applied in any preceding year under clause 2 of explanation 1 of section 11(1) (applicable only when exemption is claimed u/s 11 and 12)			0
4	Income of earlier years upto 15% accumulated or set apart			0
5	Corpus			0

Inconsistency in "Income of earlier previous years up to 15% accumulated or set apart" at Column "Total" of Sl. No. C(4) of Schedule A and Sl. No. 37(C) of Form 10B.

		Appl	ication of income out of the following sources during the previous year			
S		(A)	Income accumulated under third proviso to clause (23C) of section 10 or under sub-section (2) of section 11 during any earlier previous year	+Electronic modes (Rs.)	Other than Electronic modes (Rs.)	Total Amount (Rs.) < Fill schedule AC>
Ferent sources		(B)	Income deemed to be applied in any preceding year under clause (2) of Explanation 1 to sub-section (1) of section 11 during any earlier previous year	+Electronic modes (Rs.)	Other than Electronic modes (Rs.)	Total Amount (Rs.) < Fill schedule DI>
out od different	3	(C)	Income of earlier previous years up to 15% accumulated or set apart	+Electronic modes (Rs.)	Other than Electronic modes (Rs.)	Total Amount (Rs.)
Application of income out	37.	(D)	Corpus	+Electronic modes (Rs.)	Other than Electronic modes (Rs.)	Total Amount (Rs.) < Fill Schedule Corpus>
Applicatio		(E)	Borrowed fund	+Electronic modes (Rs.)	Other than Electronic modes (Rs.)	Total Amount (Rs.) < Fill Schedule LB>
		(F)	Any other (Please specify)	+Electronic modes (Rs.)	Other than Electronic modes (Rs.)	Total Amount (Rs.) < Fill Schedule LB>

Inconsistency in "Income chargeable under Section 11(4)" at Sl. No. 8 of Schedule Part B-TI (Part B1) and Sl. No. 35(d) of Form 10B

Schedule: Part B (TI) STATEMENT OF INCOME FOR THE PERIOD ENDED ON 31ST MARCH 2024

	AVMA [IA-(IA-(IA-(IA-(IA-(IA-(IA-(IA)	,	<u> </u>	٧
8	Income chargeable u/s 11(4)	8		
9	Gross income after Exemption u/s 11/10(23C)(iv)/10(23C)(v)/10(23C)(vi)/10(23C)(via) [(5-6vii)+7ix+8]	9		0
10	Income not forming part of item no. 9 above			
i	Income from house property [3 of Schedule HP] (enter nil if loss)	i		0
ij	Profits and gains of business or profession las per item no. D48 of schedule BPl	ii		n

Scope of income under section 11 includes business income of charitable institution under section 11(4)

Inconsistency in "Income chargeable under Section 11(4)" at Sl. No. 8 of Schedule Part B-TI (Part B1) and Sl. No. 35(d) of Form 10B

		Otho	er Income		Amount in Rs.
r Income	35.	(a)	Whether the auditee has any income chargeable under section 12(2) and the amount of such income.	Yes/No	Amount in Rs.
Other		(b)	Income as per Explanation 3B to sub-section (1) of section 11 in case of violation of clause or (d) of Explanation 3A to sub-section (1) of section 11 read with clause (b) of sub-section		Amount in Rs. < Fill Schedule Corpus>
			80G		
	(c) clauses		Income as per Explanation 1B to the third proviso to clause (23C) of section 10 in case of v clauses (a) or (b) or (c) or (d) of Explanation 1A to the third proviso to clause (23C) of section clause (b) of sub-section (2) of section 80G	iolation of on 10 read with	Amount in Rs < Fill Schedule Corpus>
		(d)	Income chargeable under sub-section (4) of section 11		Amount in Rs.



Taxpayers' grievances and their resolutions on Form 10B and Form 10BB

1) ITR-7 requires details of 85% of the donation(s) made to trust or institution(s) registered u/s 12AB or approved u/s 10(23C)(iv)/(vi)/(via) while Form 10B/10BB does not ask for such information.

OR

There is a mismatch in Taxable income between ITR-7 and Form 10BB/10B. Donation paid to other Trust are shown as a separate row in Schedule A of ITR 7 which is not present in Form 10BB/10B Audit forms.

Resolution-

ITR-7, Form 10B, and Form 10BB are available on e-Filing portal as per forms notified by Income tax Department. Hence, you are requested to provide the details as required in ITR and Form respectively.



2) I cannot find A.Y. 2024-25 for filing Form 10B/10BB. OR Form 10B/10BB is not enabled for A.Y. 2024-25?

Resolution-

Form 10B and 10BB are available for filing for A.Y. 2023-24 & A.Y.2024-25 on e-filing portal as-

Form 10B (A.Y. 2023-24 onwards)

Form 10BB (A.Y. 2023-24 onwards)

Please note that separate forms were available till A.Y. 2022-23.



3) How to check, which form is applicable i.e. Form 10B or 10BB?

Resolution-

You are requested to refer amended Rules 16CC and 17B of Income tax Rules, which lists out the three conditions in which Form 10B is applicable. In other cases, Form 10BB is applicable.



4) Whether Form 10B is not available in online mode for filing?

Resolution-

Please note that Form 10B is available only in Offline mode only for filing. Departmental utility is also available for the same, available under "Downloads" section.

However, Form 10BB can be filed either through Online mode or Offline mode.



5) I am getting error while uploading json as-



Resolution-

Please verify that the details listed in error screenshot are correct i.e. details present in form json are matching with the Form assignment details.



6) I am getting "Schema Version" error. What to do?

Resolution-

Please note that the json being upload by you is always as per the latest schema provided by department which is available under "Downloads" section on e-Filing portal.

Also, please ensure to use latest departmental utility in order to avoid such error.



7) Schedule is not enabled (greyed off) while trying to enter data in Form 10B.

Resolution-

Schedules in Form 10B will get enabled and will be mandatory, only in case any values are entered in the relevant Serial numbers. Hence, please ensure the relevant amount is entered in the respective Serial Number in case the said schedule is applicable.



8) Form uploaded by CA but Acknowledgement Number is not generated.

Resolution-

Please note that form filing gets completed once the form uploaded by CA gets accepted by the taxpayer. Once the taxpayer accepts the same, Acknowledgement number will be generated and ARN Receipt will be available for download.



Filing of Form 10B & Form 10BB- Some Do's and Dont's

In order to avoid errors in form filing and verification, kindly ensure

- To use the latest version of the utility for generating JSON
- Ensure that the
 - ✓ PAN of Taxpayer
 - ✓ Assessment Year
 - ✓ CA Membership Number
 - √ Form Filing Type

are correctly entered in the utility and selected on the portal.

- Install the latest Emsigner/Embridge application in your system
- Log in the DSC token
- Profile and contact details are updated in taxpayer and CA login
- Check Local Host e-Mudhra is not blacklisted by the system Admin

E-Mudhra token driver is updated

21-09-2024 41



Grievance Handling

While sharing your queries on grievance section on e-filing portal, kindly provide the following details:

- 1. Mention the Grievance ID if the grievance is already raised earlier
- 2. Name and Contact details of the person who can explain the problem
- 3. PAN of the taxpayer
- 4. User ID at e-filing portal of Chartered Accountant
- 5. AY
- 6. Mention Form No. 10B or Form No. 10BB
- 7. Details of Problem
- 8. Attach screenshots
- 9. Attach JSON if relevant



For more information refer FAQs on Form 10B and Form 10BB

Form 10B (A.Y. 2023-24 onwards) FAQs | Income Tax Department

Form 10BB (A.Y. 2023-24 onwards) FAQs | Income Tax Department



Thank You